

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 19

C.P.(CAA)/43(MB)2024 IN C.A.(CAA)/108(MB)2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **26.04.2024**

NAME OF THE PARTIES: **INDIA IT SOLUTIONS PRIVATE LIMITED**

Section 230-232 of the Companies Act, 2013

ORDER

C.P.(CAA)/43(MB)2024 IN C.A.(CAA)/108(MB)2022

- 1) Mr. Kushal Kumar, Ld. Counsel for the Petitioner and Mr. Bhagwati Prasad, AD h/f RD (WR) are present.
- 2) Counsel for the Petitioner submits that the Report of the Regional Director has been received yesterday. However, the Report of the Official Liquidator is still awaited in the present matter; thus, the Counsel for the Petitioner seeks adjournment.
- 3) At request, stand over to 07.06.2024, for further consideration and hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)